

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 108
CP No. (IB)- 311/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Shyam Duvey, Prop. Harsh Agencies and Infra Projects
...Operational Creditor

Versus

Raj Unique Developers Pvt. Ltd. **...Corporate Debtor**

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

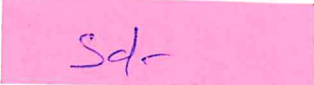
Present Through Video Conferencing: -


For the Operational Creditor : Shivangshu Naval, Adv.

For the Corporate Debtor : None-appeared

ORDER

Heard Mr. Shivangshu Naval, Adv. appearing on behalf of Petitioner/
Operational Creditor who submits that the Corporate Debtor is a struck off
company and amount claim to be due in default is approximately 2,96,000/-. In
view of above circumstances, he seeks to withdraw company petition. Permission
granted CP No. (IB)- 311/9/JPR/2019 as dismissed as withdrawn.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

February 10, 2023